

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Tenth Lok Sabha**

**Legislative Branch-II**

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
(Teath Lok Sabha)

FIFTH REPORT

(Presented on 11-3-1992)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifth Report.

2. The Committee met on 10 March, 1992 for classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

*Classification and allocation of time to Bills*

3. The Committee considered classification and allocation of time to twenty-four Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Compulsory Voting Bill, 1992 by Shri R. Surender Reddy.
- (2) The Payment of Gratuity (Amendment) Bill, 1991 (*Amendment of section 1. etc.*) by Shri Sharad Dighe.
- (3) The Payment of Bonus (Amendment) Bill, 1991 (*Amendment of section 1. etc.*) by Shri Sharad Dighe.
- (4) The Constitution (Amendment) Bill, 1991 (*Amendment of Eighth Schedule*) by Shri Sharad Dighe.
- (5) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1991 by Shri Rajnath Sonkar Shastri.
- (6) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*) by Shri Y. Yaima Singh.
- (7) The Code of Civil Procedure (Amendment) Bill, 1992 (*Amendment of section 51, etc.*) by Shri P.P. Kaliaperumal.
- (8) The Indian Citizens Abroad (Voting Right at Elections) Bill, 1992 by Shri E. Ahamed.
- (9) The Constitution (Amendment) Bill, 1992 (*Amendment of article 348*) by Shri Yashwantrao Patil.
- (10) The Constitution (Amendment) Bill, 1992 (*Amendment of article 16*) by Shri P.P. Kaliaperumal.
- (11) The Unorganised Labour Welfare Fund Bill, 1992 by Shri R. Jeevarathinam.
- (12) The Rehabilitation of Dependents of Victims of Naxalite Acts of Terrorism Bill, 1992 by Shri Bandaru Dattatraya.
- (13) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1992 by Shri George Fernandes.
- (14) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1992 (*Insertion of new para 2A*) by Shri Lalit Oraon.
- (15) The Constitution (Amendment) Bill, 1992 (*Omission of article 44, etc.*) by Shri Bhagwan Shankar Rawat.
- (16) The Constitution (Scheduled Tribes) (Uttar Pradesh) Order (Amendment) Bill, 1992 (*Amendment of the Schedule*) by Shri Bhagwan Shankar Rawat.
- (17) The Constitution (Amendment) Bill, 1992 (*Amendment of article 174*) by Shri Mohan Singh.

- (18) The Constitution (Amendment) Bill, 1992 (*Amendment of article 311*) by Shri Chitta Basu.
- (19) The Family Planning Bill, 1992 by Shrimati Basava Rajeswari.
- (20) The Protection of Civil Rights (Amendment) Bill, 1992 (*Amendment of section 2, etc.*) by Shri Mohan Singh.
- (21) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*) by Shrimati Dil Kumari Bhandari.

The Committee further recommend that all the remaining 3 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Recommendations*

5. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;  
March 10, 1992  
 Phalguna 20, 1913 (Saka)

S. MALLIKARJUNAIAH,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Compulsory Voting Bill, 1992 by Shri R. Surender Reddy.	3 of 1992	A	2 hours
2.	The Payment of Gratuity (Amendment) Bill, 1991 (Amendment of section 1, etc.) by Shri Sharad Dighe.	199 of 1991	A	2 hours
3.	The Payment of Bonus (Amendment) Bill, 1991 (Amendment of section 1, etc.) by Shri Sharad Dighe.	194 of 1991	A	2 hours
4.	The Constitution (Amendment) Bill, 1991 (Amendment of Eighth Schedule) by Shri Sharad Dighe.	196 of 1991	A	2 hours
5.	The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1991 by Shri Rajnath Sonkar Shastri.	206 of 1991	A	2 hours
6.	The Constitution (Amendment) Bill, 1992 (Amendment of Eighth Schedule) by Shri Y. Yashwantrao Patil.	9 of 1992	A	2 hours
7.	The Code of Civil Procedure (Amendment) Bill, 1992 (Amendment of section 51, etc.) by Shri P.P. Kaliaperumal.	5 of 1992	A	2 hours
8.	The Indian Citizens Abroad (Voting Right at Elections) Bill, 1992 by Shri E. Ahamed.	12 of 1992	A	2 hours
9.	The High Court of Madhya Pradesh (Establishment of a permanent Bench at Bhopal) Bill, 1992 by Dr. Laxminarain Pandey.	10 of 1992	B	2 hours
10.	The Constitution (Amendment) Bill, 1992 (Amendment of article 348) by Shri Yashwantrao Patil.	17 of 1992	A	2 hours
11.	The Constitution (Amendment) Bill, 1992 (Amendment of article 16) by Shri P.P. Kaliaperumal.	11 of 1992	A	2 hours
12.	The Unorganised Labour Welfare Fund Bill, 1992 by Shri R. Jeevarathinam.	16 of 1992	A	2 hours
13.	The High Court of Andhra Pradesh (Establishment of a permanent Bench at Vijayawada) Bill, 1992 by Shri Bandaru Dattatraya.	7 of 1992	B	2 hours
14.	The Rehabilitation of Dependents of Victims of Naxalite Acts of Terrorism Bill, 1992 by Shri Bandaru Dattatraya.	19 of 1992	A	2 hours
15.	The Borrowing (Fixation of Limit) Bill, 1992 by Shri Chitta Basu.	1 of 1992	B	2 hours
16.	The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1992 by Shri George Fernandes.	13 of 1992	A	2 hours
17.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1992 (Insertion of new para 2A) by Shri Lalk Oraon.	8 of 1992	A	2 hours
18.	The Constitution (Amendment) Bill, 1992 (Omission of article 44, etc.) by Shri Bhagwan Shankar Rawat.	23 of 1992	A	2 hours
19.	The Constitution (Scheduled Tribes) (Uttar Pradesh) Order (Amendment) Bill, 1992 (Amendment of the Schedule) by Shri Bhagwan Shankar Rawat.	4 of 1992	A	2 hours
20.	The Constitution (Amendment) Bill, 1992 (Amendment of article 174) by Shri Mohan Singh.	21 of 1992	A	2 hours
21.	The Constitution (Amendment) Bill, 1992 (Amendment of article 311) by Shri Chitta Basu.	20 of 1992	A	2 hours
22.	The Family Planning Bill, 1992 by Shrimati Basava Rajawari.	24 of 1992	A	2 hours
23.	The Protection of Civil Rights (Amendment) Bill, 1992 (Amendment of section 2, etc.) by Shri Mohan Singh.	26 of 1992	A	2 hours
24.	The Constitution (Amendment) Bill, 1992 (Amendment of Eighth Schedule) by Shrimati Dil Kumari Bhandari.	6 of 1992	A	2 hours